

Title: References made to the passing away of Shri Sharad Dighe, member of Eighth and Tenth Lok Sabha, Shri Biswanarayan Shastri, a member of Fourth and Fifth Lok Sabha and Shri Bairagi Jena, a member of Sixth Lok Sabha on 18 April, 2002, 9 July, 2002 and 9 July, 2002 respectively.

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of three of our former colleagues, namely, Sarvashri Sharad Dighe, Biswanarayan Shastri and Bairagi Jena.

Shri Sharad Dighe was a Member of Eighth and Tenth Lok Sabha from 1985 to 1989 and 1991 to 1996 representing Bombay North-Central Constituency of Maharashtra.

Earlier, Shri Dighe was a Member of Maharashtra Legislative Assembly from 1972 to 1978 and 1980 to 1985. He served as the Chairman, Committee on Subordinate Legislation and Committee on Public Undertakings and the member of the Panel of Chairmen in the Legislative Assembly of Maharashtra. Later, he rose to become the Speaker, Maharashtra Legislative Assembly, an office which he served with distinction from 2 July 1980 to 11 January 1985.

An able parliamentarian, Shri Dighe was a member of various Parliamentary Committees. He ably served as a member of the Panel of Chairmen during Eighth Lok Sabha.

Shri Dighe was an advocate by profession. He was a member of Maharashtra Law Commission from 1977 to 1980.

An active social worker, he took part in Samyukta Maharashtra Movement.

An erudite scholar, Shri Dighe published books on 'Law on Protected Licenses', 'Election System of American President', 'Law on Parliamentary Privileges and the Press' and 'Parliamentary Privileges of Parliament and State Legislatures in India'.

A widely travelled person, Shri Dighe was a member of Thirtieth Commonwealth Parliamentary Conference held in Isle of Man, London, United Kingdom in 1984; Parliamentary Delegation to Finland; Population Control Study Tour to China and Anti-Racial Delegation to Australia, Canada and United Kingdom from 1984 to 1989.

Shri Sharad Dighe passed away on 18 April 2002 at Mumbai, Maharashtra at the age of 78.

Shri Biswanarayan Shastri was a Member of Fourth and Fifth Lok Sabha from 1967 to 1977 representing Lakhimpur Parliamentary Constituency of Assam.

An able parliamentarian, Shri Shastri was a member of various Parliamentary and Consultative Committees.

A veteran freedom fighter, Shri Shastri actively participated in Quit India Movement.

Shri Shastri edited and published many books in Assamese, Sanskrit and English. He translated books from English, Sanskrit, Bengali and Hindi to Assamese. He compiled 'Assamese Paribhasa' (Glossary of the Administrative Terms) for the Government of Assam.

Shri Shastri was closely connected with educational, literary, cultural and research institutions of Assam.

An educationist of repute, he served various educational and literary bodies in different capacities. He was founder of a number of high schools and two colleges. He was also associated with uplift of weaker sections and child welfare.

A multi-faceted personality, he had special interest in Indian history and culture, Buddhist learning, social anthropology and archaeology.

Shri Biswanarayan Shastri passed away on 9 July, 2002 at the age of 79.

Shri Bairagi Jena was a Member of Sixth Lok Sabha from 1977 to 1979 representing Bhadrak Parliamentary Constituency of Orissa.

Earlier Shri Jena was elected a Member of Orissa Legislative Assembly in 1961, 1974 and again in 1990 and during his third term as Member of Assembly, he became the Chairman of the Committee on Scheduled Castes and Scheduled Tribes of Orissa Legislative Assembly.

Shri Jena also served in the State Government as Minister of Health and Minister of Information and Public Relations. He was also a member of Food Corporation of India from 1996 to 1999.

An active social and political worker, Shri Jena evinced keen interest in the labour movement.

Shri Bairagi Jena passed away on 9 July, 2002 at Cuttack, Orissa at the age of 73, after a prolonged illness.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed souls.

11.05 hrs.

(The Members then stood in silence for a short while.)

MR. SPEAKER: Yesterday, it was decided in a meeting that after the Papers Laid we would be taking up a discussion on the important issue of Gujarat. In the meantime, Raghuvanshji, मैंने आपके विषय में निर्णय दे दिया है ।

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : हमने 17 मई को तीन मंत्रियों, तत्कालीन वित्त मंत्री, श्री यशवंत सिन्हा, कार्य योजना मंत्री श्रीमती वसुंधरा राजे और तत्कालीन ग्रामीण विकास मंत्री श्री वैकेया नायडू के खिलाफ विशेषाधिकार हनन का प्रस्ताव दिया था। आपने उस पर निर्णय अपने अधीन रखा था। कोल एंड शकधर के पृष्ठ 296 में नियम कहता है -

"There has been, however, an occasion where although the Speaker has withheld his consent to the raising of a question of privilege, the Member again sought to raise the matter in the House next day. "

17 मई को दिया था। आज मुझे बोलने का आपने मौका दिया। मैं यह कहना चाहता हूँ कि स्थानीय निकास के लिए बिहार को जो राशि मिली थी, उसको रोक दिया गया और इन मंत्रियों ने डैलिब्रेटली हाउस को मिसलीड किया। इसलिए ये लोग विशेषाधिकार हनन के कसूरवार हैं। मेरी प्रार्थना है कि श्री वैकेया नायडू, जो राज्य सभा के सदस्य हैं, इसलिए नियम और परम्परा के मुताबिक इस मामले को राज्य सभा में भेज दिया जाए, बाकी दोनों मंत्रियों के खिलाफ विशेषाधिकार का मामला विशेषाधिकार समिति के सुपुर्द किया जाए। इस बात को दो महीने से अधिक हो गए हैं। मामला नियमानुसार है, ये लोग विशेषाधिकार हनन के कसूरवार हैं इसलिए विशेषाधिकार समिति के पास इस मामले को भेजा जाए।

अध्यक्ष महोदय : मुझे मालूम है कि आपने नोटिस दिया है। आप जानते हैं, मैंने आपको पहले ही कहा है कि इन तीन मंत्रियों से इस विषय पर स्पटीकरण मांगा गया है। जब वह मिलेगा, तब इस मामले पर निर्णय दिया जाएगा। मैं इस मामले में इन लोगों को रिमांडर भेज रहा हूँ।

Notices under Rule 377 are laid on the Table of the House.

You are aware that today there is a discussion, to be raised by Shri Basu Deb Acharia, on an important issue of Gujarat.
